

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 52022 of 2018

(Arising out of order-in-appeal No. IND-EXCUS-000-APP-491-17-18 dated 29.12.2017 passed by the Commissioner (Appeals), Customs, Central Goods, Service Tax & Central Excise, Indore (M.P.).

M/s Ashok Garage

Sector-1, Mhow Neemuch Road
Near Bharat Petrol Pump
Industrial Area, Pithampur
Distt-Dhar, M.P.

Appellant

VERSUS

**Commissioner, Central Goods and
Service Tax & Central Excise**

Bharatpuri, Ujjain.

Respondent

APPEARANCE:

None for the appellant

Shri Ishwar Charan, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 52048/2021

DATE OF HEARING/DECISION: 01.12.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 19.03.2020. Accordingly, the appeal is dismissed in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)